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IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED: 20.05.2021

CORAM:

THE HON'BLE MR.SANJIB BANERJEE, CHIEF JUSTICE AND

THE HON'BLE MR.JUSTICE SENTHILKUMAR RAMAMOORTHY

W.P.No.12035 of 2021 and W.M.P.No.12805 of 2021

Grace Banu ... Petitioner

Vs.

- 1 The Chief Secretary
 Government of Tamil Nadu
 Secretariat, Fort St. George
 Chennai 600 009.
- 2 The Government of Tamil Nadu
 Rep. by its Secretary
 Cooperation Food and Consumer Protection Department
 Secretariat, Fort St. George
 Chennai 600 009.
- The Government of Tamil Nadu
 Rep. by its Secretary
 Social Welfare & Nutritious Meal Programme Department
 Secretariat, Fort St. George
 Chennai 600 009.
- 4 The Government of Tamil Nadu Rep. by its Secretary Health and Family Department Secretariat, Fort St. George Chennai 600 009.

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The Government of Tamil Nadu
Rep. by its Secretary
Revenue and Disaster Management Department
Secretariat, Fort St. George
Chennai 600 009. ... Respondents

Prayer: Petition filed under Article 226 of the Constitution of India for issuance of a Writ of Mandamus directing the Respondents

- (i) to issue a Corrigendum to the G.O.(Ms) 37 dated 7.5.2021 of the Department of Cooperation, Food and Consumer Protection to extend Covid-19 cash relief Rs.4000/- to transgender persons in Tamil Nadu who do not possess Ration Cards;
- (ii) direct that the first installment of Rs.2000/- of cash relief to be paid in the month of May 2021 under the G.O.(Ms) 37 dated 07.05.2021 is also paid to transgender persons who do not have ration cards, either on the basis of their transgender identity cards or any other government ID;
- (iii) to conduct awareness programmes for Transgender Persons in the State of Tamil Nadu regarding Covid-19 Vaccination, especially to clarify and assure them on the safety of vaccines for those who are undergoing hormone therapy and other treatment; and
- (iv) to conduct special vaccination drivers for transgender persons in Tamil Nadu by assisting them to register online and get special vaccination slots in local community health centres.

For Petitioner

Ms.Jayna Kothari, S.C. For Mr.C.Prabhu

For Respondents

Mr.R.Shanmughasundaram Advocate General Assisted by Mrs.A.Srijayanthi, Spl.G.P.

ORDER

(Made by the Hon'ble Chief Justice)

Issue notice returnable; a week hence.

W.P.No.12035 of 2021

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2. Mr.R.Shanmugasundaram, learned Advocate-General for the State accepts notice. Copies of the petition should immediately be forwarded to the office of learned Advocate-General.

3. The petitioner's concern is that the transgenders, who do not have ration cards, have not got any Government aid and makes a prayer for all transgenders in the State who require assistance to be extended the Rs.4,000/- relief, without insisting on their holding ration cards. The State Government will consider the matter and respond on the returnable date.

4. List the matter on 27.05.2021.



Index : yes/no

tar/kpl

WWW.LIVELAW. HAVE HON'BLE CHIEF JUSTICE AND SENTHILKUMAR RAMAMOORTHY, J.



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